

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:2222

ANSWERED ON:23.11.2010

SUGAR QUOTA

Pandey Shri Ravindra Kumar

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

(a) whether the Government has fixed monthly quota of sugar for Below Poverty Line and Antyodaya families in the country including Jharkhand;

(b) if so, the quantity of sugar distributed among the said beneficiaries during each of the last three years and the current year, State-wise;

(c) whether the off-take of sugar has not been undertaken in the absence of final approval to the revised BPL list in several States in the country during the said period; and

(d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (d) : In February, 2001, the Central Government, in a move towards better targeting, has restricted the supply of levy sugar under Public Distribution System (PDS) to Below Poverty Line (BPL) including Antyodaya families in the country except in the North-Eastern States, Hill States and Island Territories, where universal coverage was allowed to continue. Under the extant scheme of distribution of levy sugar in the PDS, the Central Government is allocating levy sugar to States/ UT Administrations and Food Corporation of India (FCI) on monthly basis and the State Governments / UT Administrations / FCI lift the allocated levy sugar quota from the concerned sugar mills. The responsibility for distribution of levy sugar among beneficiaries under the PDS lies with the respective State Government/UT Administration concerned. The Central Government has requested the State Governments/UT Administrations to furnish a monthly report on lifting of levy sugar. However, the report is not received from majority of the State Governments/UT Administrations including Jharkhand. As such, information on quantity of levy sugar distributed among the beneficiaries is not available. The Central Government has not received any report from the State Governments/UT Administrations to the effect that the off-take of sugar has not been undertaken by them due to non-approval of the revised list of BPL families in their respective States/UTs.